

(c) if not, the details of amount utilised and the details of projects completed together with the names of villages;

(d) the details of the amount diverted for other purposes beyond the tribal areas; and

(e) the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) Yes, Sir.

(c) to (e). Do not arise.

[*Translation*]

Issue of Ration Cards in Trans-Yamuna Areas

10183. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether consumers in trans-Yamuna areas in Delhi and especially of circle No. 43 are compelled to submit certificate from District Block Development Officer and Village heads alongwith their applications before issuing new ration cards in violation of Delhi Administration rules;

(b) if so, the reasons thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]

Contaminated Glucose

10184. PROF. SAIF-UD-DIN SOZ: Will

the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Drugs Controller of India stopped investigating the "Contaminated Glucose" case of Osler Pharma Ltd. (Coimbatore) Tamil Nadu in November, 1989;

(b) if so, reasons therefor, and the reasons as to why 153 batches of I.V. fluids manufactured by Osler Pharma Ltd. have not been tested/analysed at the Central Drugs Laboratory, Calcutta; and

(c) the reasons as to why the visual inspection of all the 30,000 bottles was abruptly stopped after about 3,600 bottles checked at random were reported to be contaminated by the Drugs Controller of India?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) to (c). On a request made by the Superintendent of Police Central Bureau of Investigation, New Delhi to DGHS, Drug Inspectors, Central Drugs Control Standard Organisation, North Zone, Ghaziabad visually examined about 3600 bottles of IV fluids manufactured by M/s. Osler Pharma Ltd. Coimbatore and stocked at the premises of M/s. Eskay Pharmaceuticals, New Delhi. Drugs Inspectors observed that out of 3600 bottles, about 1560 were contaminated with fungus and the remaining bottles showed particulate matter. It was felt that the entire stock lying at the premises of M/s. Eskay Pharma were contaminated and not fit for human consumption. M/s. Eskay Pharma was asked not to dispose off the entire stock held by them. An application was filed in the court praying for permission to destroy the entire stock.

Drugs Inspectors, as a matter of procedure, randomly drew samples of 20 batches and sent to Central Drugs Laboratory Cal-

cutta for analysis. 14 samples were found not of standard quality for the reason that they contained fungus, one sample failed in pyrogen test and 5 samples were declared to be of standard quality.

Based on the results of analysis, prosecution has been launched against the distributors as well as the manufacturer in the court of 1st class Metropolitan Magistrate, Tees Hazari, Delhi, under the Drug and Cosmetics Act and rules thereunder the matter is subjudice.

E.S.I. Hospitals in Kerala

10185. SHRI P. C. THOMAS: Will the Minister of LABOUR be pleased to state:

(a) the details of E.S.I. hospitals functioning in the State of Kerala district-wise.

<i>Name of the Hospital</i>	<i>No. of beds to be added</i>
1. ESI hospital, Ollerikkara, Trichur	50
2. ESI hospital, Assramam, Quilon	25

The required funds for the additional beds will be provided by the ESI Corporation after the estimates are sanctioned.

(d) and (e). There are sporadic complaints regarding non-availability of medi-

(b) whether more ESI hospitals are proposed to be set up in Kerala;

(c) if so, the details together with allocation; and

(d) whether any complaints have been received with regard to the service rendered at the ESI hospitals in Kerala; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The details of the existing ESI hospitals in Kerala is as given in the statement below.

(b) and (c). No, Sir, However, it is proposed to provide 75 additional beds in the ESI hospitals as per details given below:-

cines, delay in payment of medical reimbursement bills, shortage of doctors etc. As the administration of medical care under the ESI Scheme is the responsibility of the respective State Governments, the complaints are brought to the notice of the Government of Kerala for appropriate remedial action.

STATEMENT

<i>Sl. No.</i>	<i>Name of the hospital</i>	<i>Name of the District</i>
1.	ESI Hospital, Peroorkada	Trivandrum
2.	ESI Hospital, Asramam	Quilon
3.	ESI Hospital, Peripally	Quilon
4.	ESI Hospital, Ezhukone	Quilon